

**Production Targets of Metallurgical Plants of Bhilai and Bokaro in view of Coal Crisis**

7302. **SHRI MANORANJAN HAZRA:** Will the Minister of STEEL AND MINES be pleased to state:

(a) whether India and the Soviet Union agreed to cooperate in the further expansion of the metallurgical plants in Bhilai and Bokaro; and

(b) if so, what are the production targets of those two units taking into consideration the coal crisis?

**THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA):** (a) Yes, Sir.

(b) The targets of production of Bhilai and Bokaro for the Year 1974-75 are as follows:

	(In million tonnes)	
	In got Steel	Saleable Steel
Bhilai	2 07	1,655
Bokaro	0 12	—

These have been arrived at after discussions with the other concerned organisations and are dependent upon assumptions regarding easing of constraints being fulfilled. It is too soon to lay down detailed targets for the stages of expansion. In fixing these, complementary programmes for ensuring the required supply of all raw materials including coal will also have to be drawn up.

11.55 hrs.

**SHRI PILOO MODY (Godhra):** You might allow him to put that question which you did not allow.

**MR. DEPUTY-SPEAKER:** Which question?

**SHRI PILOO MODY:** About Chini. He wanted to ask a question on that.

**MR. DEPUTY-SPEAKER:** I think this is unusual. We are four minutes

before time. Shall we go on to the next item?

**SOME HON. MEMBERS:** Yes.

**MR. DEPUTY-SPEAKER:** So with the consent of the House we go on to the next item.

**SHRI JYOTIRMOY BOSU (Diamond Harbour):** The people are losing interest in Parliament and in parliamentary democracy.

**MR. DEPUTY-SPEAKER:** Whether people have lost interest on we have become more efficient is yet to be seen.

**SHRI NAWAL KISHORE SINHA (Muzaffarpur):** It is the Chair's efficiency.

**SHRI JYOTIRMOY BOSU:** I had given notice of an adjournment motion...

**MR. DEPUTY-SPEAKER:** There is a call attention motion. Shri Daga.

**AN HON. MEMBER:** The Minister is not there.

**MR. DEPUTY-SPEAKER:** This is rather unusual. There is no Minister to reply.

**THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH):** He is coming. Meanwhile, you might take up miscellaneous work.

11.57 hrs

**RE. MOTION FOR ADJOURNMENT (Query)**

**MR. DEPUTY-SPEAKER:** I do not know—I think we will hold this over (Interruptions). Please do not get confused. Let us get on with the business. Let us go to the next item.

**PAPERS LAID ON THE TABLE**

**SHRI JYOTIRMOY BOSU (Diamond Harbour):** My adjournment motion on atrocities committed on Manipur women by the PAC....

MR. DEPUTY-SPEAKER: Order, order. I will give some information about that.

SHRI JYOTIRMOY BOSU: I have a privilege motion...

MR. DEPUTY-SPEAKER: Not everything at the same time.

SHRI JYOTIRMOY BOSU: I am taking it in order of precedence.

MR. DEPUTY-SPEAKER: You raised about....

SHRI JYOTIRMOY BOSU: Adjournment motion and a privilege motion

MR. DEPUTY-SPEAKER. I shall attend to both.

SHRI JYOTIRMOY BOSU: Thank you.

MR. DEPUTY-SPEAKER. I have seen both the notices. (*Interruptions*). Order please

MR. JYOTIRMOY BOSU I am very sorry.

MR. DEPUTY-SPEAKER: I will attend to both the things. Number one, I saw your notice about those atrocities committed somewhere in Manipur. It is a serious allegation.

SHRI JYOTIRMOY BOSU: It is.

MR. DEPUTY-SPEAKER. But I do not think it is a subject for adjournment.

SHRI JYOTIRMOY BOSU: It is.

MR. DEPUTY-SPEAKER: I think it would be better if it could come under a call attention motion or under 377. I would admit it under either of those categories, but not under an adjournment motion.

About your privilege motion, it relates to what has happened yesterday. As you know, the House has decided to have a special debate on Bihar

tomorrow. You could raise this matter tomorrow.

SHRI JYOTIRMOY BOSU: No, Sir. I may not speak. Somebody else may speak. It is a different issue. I have got the PTI creed. Kindly allow me to make a submission.

MR. DEPUTY-SPEAKER: In any case, because the Bihar debate is coming tomorrow, I have not gone into the whole thing very carefully. You will allow me to go through that notice again. Then tomorrow you could raise it. Do not raise it now. I am holding it over. I have not rejected it. But do not raise it now.

SHRI JYOTIRMOY BOSU: May I make one submission?

MR. DEPUTY-SPEAKER: Do not insist now. I am holding it over. I have not rejected it (*Interruptions*). I have not read your notice very carefully; because it relates to Bihar, give me an opportunity to go through it today. Be satisfied with that (*Interruptions*) Order, order

SHRI JYOTIRMOY BOSU: You will allow me both these things

MR. DEPUTY-SPEAKER: I have not said that. I said I will attend to both the things. I did not say I would allow you both the things. See how he twists my words'

SHRI JYOTIRMOY BOSU: I stand by what I said. Let the tape be checked (*Interruptions*).

MR. DEPUTY-SPEAKER: Papers to be laid on the Table.

SHRI JYOTIRMOY BOSU: You said this is to be allowed under 377.

MR. DEPUTY-SPEAKER: If I have said that, I will allow you.

SHRI JYOTIRMOY BOSU: About the privilege motion, I have collected....

MR. DEPUTY-SPEAKER: I said I am holding it over. Otherwise, do you want me to say that I do not admit it?

SHRI JYOTIRMOY BOSU: Because they come out with untrue things.

MR. DEPUTY-SPEAKER: I will hold it over. I have not said that I have rejected it (Interruptions)

What do we do now?

We are living in very difficult times. We are all harassed. To it all we are adding confusion by our lung power. Everybody seems to be out of joint. Even the Minister of Irrigation and Power, who is known for his sobriety and other kinds of things and for also respect to the House, found himself unable to be present in time when his subject came up.

12.00 hours

Anyway, I will come to you later on

SHRI JYOTIRMOY BOSU: And No Rajya Sabha!

MR. DEPUTY SPEAKER: Let us pass on to the Papers to be laid on the Table.

12.01/2 hours.

#### PAPERS LAID ON THE TABLE

REVIEWS AND ANNUAL REPORTS OF MACHINE TOOL CORPORATION OF INDIA LIMITED, AJMER AND HINDUSTAN MACHINE TOOLS LIMITED, BANGALORE

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI DALBIR SINGH): On behalf of Shri T. A. Pai, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:

- (1) (i) Review by the Government on the working of the Machine Tool Corporation of India Limited, Ajmer, for the year 1972-73.
- (ii) Annual Report of the Machine Tool Corporation of India

Limited, Ajmer, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT-6731/74].

- (2) (i) Review by the Government on the working of the Hindustan Machine Tools Limited, Bangalore, for the year 1972-73

- (ii) Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon

Placed in Library See No. LT-6732/74].

MR. DEPUTY-SPEAKER: Mr. Ganesh.

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): On behalf of Shri K. R. Ganesh, I beg to lay on the Table—

MR. DEPUTY-SPEAKER: Has he informed us—(Interruptions)

You have not given any prior notice.

SHRI RAGHUNATHA REDDY: He is not here and so I rose to lay it.

SHRI PILOO MODY (Godhra): Not only has he not observed the rules of the House but he has tried in a sneaky way to sneak in into the proceedings the laying of a paper for which there was no authorisation.

MR. DEPUTY-SPEAKER: I do not know why Members want to put me in this difficult position.

SHRI PILOO MODY: You discharge the Minister. (Interruptions)

श्री हुकमचन्द कच्छापाय (मरैना): प्रधानमंत्री जी रहती नहीं हैं हाउस में इकट्ठिए दूसरे मंत्रियों की प्रायत भी बिगड़ती जा रही हैं।

MR. DEPUTY-SPEAKER: Will you please sit down now? I am seized